expected to be followed in the case of military officers as well. The question as to whether a separate set of rules should not be specifically framed for the military officers is under considera-

SHRI T. R. DEOGIRIKAR: May I know whether the Commander-in-Chief is regarded one of the military officers?

SHRI SATISH CHANDRA: Yes. Sir. He is the executive head of our Army.

SHRI T. R. DEOGIRIKAR: Are Government aware that recently a public reception was given at a meeting in Poona to the Commander-in-Chief where all sorts of undesirable speeches were delivered?

SHRI SATISH CHANDRA: Delivered by whom?

SHRI T. R. DEOGIRIKAR: By those who gave him the reception.

SHRI SATISH CHANDRA: I am not aware.

SHRI T. R. DEOGIRIKAR: What officials are exempted from the category of military officers along with the Commander-in-Chief?

SHRI SATISH CHANDRA: Sir, there is no exemption. I have said there are no elaborate rules so far. There are rules for civil officers, and it has been expected of our military officers since we acquired independent status, that they will generally follow the Government Servant's Conduct Rules. The Commander-in-Chief in the olden days was also the Defence Member and therefore dealt with the political side of defence also. No new rules have been framed. I have said that the Government is considering the desirability of framing these rules.

SHRI T. R. DEOGIRIKAR: How long will it take Government to frame the rules?

SHRI SATISH CHANDRA: It will be done as early as possible.

SHRI J. R. KAPOOR: May I know, Sir, whether it is the policy of the Government to see that there should be closer contact and co-operation between the civil population and the military officers?

SHRI SATISH CHANDRA: That is always desirable.

SHRI R. AGNIBHOJ: Will Government enquire as to what speeches and by whom, were made at Poona at the reception to the Commander-in-Chief?

SHRI SATISH CHANDRA: I don't think it is necessary to go into past history.

SHRI R. AGNIBHOJ: It is necessary, Sir.

Prof. G. RANGA: Sir, here two definite questions were put, one followed by the other; and it is only reasonable for the House to expect the hon. Minister to take the responsibility to enquire as regards the speeches that were made at Poona, whether they were desirable or not. The House cannot countenance the kind of answer that the hon. Minister has now given.

SHRI SATISH CHANDRA: Sir, I have said the whole matter is being looked into; but it is no use going into the details of the case.

SEVERAL HON. MEMBERS: But, Sir.....

Mr. CHAIRMAN: The matter is being looked into. Next question.

REPAYMENT OF DEBTS

- *107. SHRI B. C. GHOSH: Will the Minister for Finance be pleased to state:
- (a) the amount of debts owed by Pakistan to India and the dates of maturity and mode of payment of each of those debts;
- (b) whether Pakistan Government has paid the debts or the interest on debts which have already fallen due for payment; and

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(c) if the answer to part (b) be in the negative, what are the amounts of the debts or interest which fell due for payment, and what measures Government have adopted for the recovery of such debts from Pakistan?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): (a) to (c). The exact amount of Pakistan's partition debt to India has not yet been determined. This debt is repayable in 50 annual equated instalments of principal and interest commencing on the 15th August 1952. No payment has been made by the Pakistan Government so far. The question will be discussed at the next conference on outstanding financial issues between the Finance Ministers of the two countries.

SHRI B. C. GHOSE: Apart from pre-partition claims, was not any loan advanced to Pakistan?

SHRI M. C. SHAH: To my know-ledge, none.

SHRI B. C. GHOSE: Was not any loan advanced to Pakistan as a result of Mahatmaji's insistance?

SHRI M. C. SHAH: That was not a loan.

SHRI H. P. SAKSENA: Is there any probability of our ever recovering any loan that is due to us from Pakistan?

SHRI M. C. SHAH: Loan or debt?

SHRI H. P. SAKSENA: Debt or whatever is due to us.

SHRI M. C. SHAH: The debt that may be determined, we have to recover from Pakistan.

SHRI H. P. SAKSENA: But I want to know whether there is any probability of our ever recovering this money?

SHRI M. C. SHAH: We must recover the debt. Where is the question of probability? We must recover all that is due to us from Pakistan. On 15th August 1952 the first instalment was due, but that has not yet been variety of reasons. One was the holding of the general elections in India. Then there was the budget session and then the recent illness of the Finance Minister of Pakistan. Now we have heard from the press reports that

determined, and when the next conference of Finance Ministers comes up, then the whole question will be decided as to the determination of the debt due to us from Pakistan.

SHRI K. S. HEGDE: Is the determination of the amount of the debt done after the due date?

Shri M. C. Shah: No. There was a conference of Ministers in 1951 and then certain factual information was necessary and officials were instructed to get the factual information. Thereafter, due to certain reasons it was not possible to hold the Finance Ministers' conference.

SHRI R. AGNIBHOJ: How many conferences of this type have already been held?

SHRI M. C. SHAH: Two conferences have already met.

SHRI B. C. GHOSE: Will the hon. Minister please State what steps Government had taken to fix the debt which Pakistan owes to India before the date of its maturity?

SHRI M. C. SHAH: As I said, the conferences of Finance Ministers met. There were two conferences and the question was discussed; but because of various reasons.....

SHRI B. C. GHOSE: What are the reasons?

SHRI M. C. SHAH: I may tell you the reasons. There were the general elections, for instance. On the 30th May 1951 the Finance Ministers made a statement in the Provisional Parliament, and thereafter as no overall agreement was reached at this conference, it was agreed to adjourn the discussion and to resume it at a conference later on. It has not been found possible to resume the adjourned conference so far, for a variety of reasons. One was the holding of the general elections in India. Then there was the budget session and then the recent illness of the Finance Minister of Pakistan. Now we have

Pakistan Government is considering having the conference called again.

SHRI C. G. K. REDDY: Heard from press reports?

SHRI M. C. SHAH: No. A question was replied to in the Constituent Assembly of Pakistan very recently and there it is stated by the Minister of State for Finance that the question of holding a further conference to discuss the outstanding financial ssues between India and Pakistan was under the consideration of the Government. And so I said that the Pakistan Government have said so.

SHRI B. C. GHOSE: What will happen to this debt if there is no agreement arrived at between India and Pakistan because of the attitude of Pakistan ?

SHRI M. C. SHAH: Pardon?

Mr. CHAIRMAN: He asks, is it due to the general elections etc., or unwillingness of Pakistan?

SHRI B. C. GHOSE: Not only that, Sir. I want to know, what will happen to this debt if there is no agreement arrived at between Pakistan and India?

SHRI M. C. SHAH: It is bound to be arrived at. We will arrive at some decision. They have already stated that they want to discuss the matter further.

SHRI B. C. GHOSE: When will the next conference be held?

(No answer.)

ARREST OF SOLDIERS

*108. SHRI K. C. GEORGE: (a) Will the Minister for Defence be pleased to state whether Government are aware that in July-August, some soldiers of the Signal Training Centre in Jubbulpore Barracks were arrested and put in prison?

(b) If the answer to part (a) be in the affirmative, what were the reasons for their arrest, how many were so arrested, and where are they at present?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA): (a) and (b). Four soldiers Signals Training Centre were arrested in June 1952 for activities of a political nature. Action was taken against them under the Army Act and they were dismissed under Section 20 of that Act.

SHRIK .C. GEORGE: May I know what is meant by "activities of a political nature"?

SHRI SATISH CHANDRA: The matter relates to army discipline and I will not be able to give more informathan what is contained in my answer.

SHRI K. C. GEORGE: Were they Congress activities in which they were taking part?

SHRI SATISH CHANDRA: That is not so.

SHRI K. C. GEORGE: Communist activities?

(No answer.)

SHRI C. G. K. REDDY: Is it to be concluded that if they had indulged in Congress activities they would not have been hauled up?

SHRI SATISH CHANDRA : Soldiers are not expected to take part in any political activity whatsoever.....

Mr. CHAIRMAN: Whether Congress or anti-Congress.

Now, the question hour is over.

WRITTEN ANSWERS TO QUESTIONS

CENTRAL SECRETARIAT REORGANI-SATION SCHEME

*105. BABU GOPINATH SINGH: (a) Will the Minister for HOME